

ITEM NO.12

COURT NO.12

SECTION II

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Cr1.) No(s). 8014/2023
(Arising out of impugned final judgment and order dated 01-03-2023
in A482 No. 7589/2023 passed by the High Court Of Judicature At
Allahabad)

IRFAN & ORS.

Petitioner(s)

VERSUS

THE STATE OF UTTAR PRADESH & ANR.

Respondent(s)

(FOR ADMISSION and I.R. and IA No.125188/2023-EXEMPTION FROM FILING
O.T. and IA No.125189/2023-PERMISSION TO FILE ADDITIONAL
DOCUMENTS/FACTS/ANNEXURES)

WITH

SLP(Cr1) No. 8361/2023 (II)

(FOR ADMISSION and I.R. and IA No.130250/2023-EXEMPTION FROM FILING
C/C OF THE IMPUGNED JUDGMENT and IA No.130252/2023-EXEMPTION FROM
FILING O.T.)

Date : 18-07-2023 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE VIKRAM NATH

HON'BLE MR. JUSTICE AHSANUDDIN AMANULLAH

For Petitioner(s) Mr. Chand Qureshi, AOR (V.C.)
Mr. Aarif Ali, Adv.
Mr. Mujahid Ahmad, Adv.
Mr. Pankaj Tiwari, Adv.
Mr. Saleem Khan, Adv.
Mr. Raj Kumar Yadav, Adv.
Mr. Mohit Yadav, Adv.

Mr. Ali Qambar Zaidi, Adv.
Ms. Amiy Shukla, AOR
Mr. Shakti Vardhan, Adv.
Mr. Mohd. Danish, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following

O R D E R

SLP(Cr1) No.8014/2023

Issue notice returnable within six weeks.

Till further orders, further proceedings in Case No. 1766/2023 pending before the court of learned Additional Chief Judicial Magistrate, Shamli shall remain stayed as against the petitioners only.

SLP(Cr1) No. 8361/2023

Issue notice returnable within six weeks.

**(SONIA BHASIN)
COURT MASTER (SH)**

**(RANJANA SHAILEY)
COURT MASTER (NSH)**